# CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

# Petition No. 491/TL/2024

Coram:

Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Date of Order: 25th March, 2025

## In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to POWERGRID Kurawar Transmission Limited (erstwhile Rajasthan IV H1 Power Transmission Limited).

## And

In the matter of

POWERGRID Kurawar Transmission Limited, (erstwhile Rajasthan IV H1 Power Transmission Limited), (A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),

# Registered office:

B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi-110016.

# Address for correspondence:

C/o ED (TBCB), Power Grid Corporation of India Limited, Saudamini, Plot no.2, Sector -29, Gurgaon-122001, Haryana.

....Petitioner

#### Vs

- 1. Central Transmission Utility of India Limited, Saudamini, Plot no.2, Sector -29, Gurgaon-122001.
- REC Power Development and Consultancy Limited,
   REC Corporate Head Quarter,
   D Block, Plot No. I 4,
   Sec–29 Gurugram–12201.
- 3. Greenko MP01 IREP Pvt. Limited, 15<sup>th</sup> Floor, Hindustan Times House, 18-20 KG Marg, Delhi.

# 4. Juniper Green Energy Pvt. Limited,

Plot No. 18, 1<sup>st</sup> Floor, Institutional Area, Sector-32, Gurgaon–122001, Haryana.

# 5. Chhattisgarh State Power Distribution Co. Limited,

CSPDCL, Post: Sundernagar, Dangania, Raipur-492013.

# 6. Goa Electricity Department-WR,

Goa Electricity Dept. Curti., Ponda-403401.

# 7. Gujarat Urja Vikas Nigam Limited,

Sardar Patel Vidyut Bhavan, Racecourse Vadodara–390007.

# 8. Heavy Water Board,

O Floor, Vikram Sarabhai Bhavan, Trombay, Anushaktinagar, Mumbai-400094, Maharashtra.

# 9. HVDC Bhadrawati, PGCIL

PGCIL RHQ, WR-I, Sampriti Nagar, Off National Highway No. 8, Taluka: Kamrej, PO: Uppalwadi, Nagpur-440026, Maharashtra.

# 10. HVDC Vindhyachal, PGCIL,

PGCIL RHQ, WR-I, Sampriti Nagar, Off National Highway No. 8, Taluka: Kamrej, PO: Uppalwadi, Nagpur-440026, Maharashtra.

# 11. M.P. Power Management Company Limited,

14, Shakti Bhawan, Rampur, Jabalpur-482008.

# 12. MSEDCL,

Plot No. 9, "Prakashgad", A K Marg, Bandra East, Mumbai-400051.

# 13. ACB India Limited,

7<sup>th</sup> Floor, Corporate Tower, Ambience Mall, NH-8, Gurgaon-122001, Haryana.

# 14. Torrent Power Limited,

Torrent Power Ltd. Naranpura Zonal Office,

Sola Road-380013, Ahmedabad.

# 15. Thermal Powertech Corporation India,

6-3-1090, Clock C, Level 2, TSR, Towers, Rajbhavan Road, Somajiguda, Hyderabad-500082, Telangana.

# 16. BARC,

Bhabha Atomic Research Centre, Anushakti Nagar, Mumbai–400085, Maharashtra.

# 17. GMR Warora Energy Limited,

Plot B-1, GMR Warora Energy Ltd, Mohabala MIDC Growth Centre, Post – Warora, Dist–Chandrapur-442907, Maharashtra.

# 18. HVDC Champa,

PGCIL RHQ, WR-I, Sampriti Nagar, Off National Highway No. 8, Taluka: Kamrej, PO: Uppalwadi, Nagpur-440026, Maharashtra.

# 19. West Central Railway Head Office,

General Manager's Office, Electrical Branch, Jabalpur–482001.

# 20. Western Railway,

Office of Chief Electrical Engineer, Mumbai.

# 21. DB Power Limited- Untied,

Opp. Dena Bank, C-31, G- Block, Mumbai.

# 22. Chhattisgarh State Power Trading Company Limited,

2<sup>nd</sup> floor Vidyut Sewa Bhawan, Raipur.

# 23. TRN Energy Private Ltd-Untied,

7<sup>th</sup> Floor, Ambience Office Block, Gurugram.

# 24. Adani Power (Mundra) Limited,

Adani Corporate House, Shantigram, Near Vaishnavdevi Circle, S G Road Ahmedabad-382421.

# 25. Raigarh HVDC Station,

RPT HVDC Office, Hebbal, Bangalore–560094.

# **26.** Arcelor Mittal Nippon Steel India Limited, 27, AMNS House, 2TH KM Surat Hazira road, Hazira-394270. Guiarat.

# 27. Central Railway,

Pcee's office, 2<sup>nd</sup> floor Parcle Building CSMT, Mumbai-400001.

# 28. Dadra and Nagar Haveli and Daman and Power Distribution Corporation Limited.

1<sup>st</sup> & 2<sup>nd</sup> Floor, Vidyut Bhavan, NexSilvassa & Daman.

# 29. MPSEZ Utilities Limited,

3<sup>rd</sup> Floor, Adani Corporate House, Ahmedabad.

# Parties present:

Shri Vikas Kumar, RIVH1PTL Shri Ranjeet Rajput, CTUIL Shri Akshayvat Kislay, CTUIL

# **ORDER**

The Petitioner, POWERGRID Kurawar Transmission Limited (erstwhile Rajasthan IV H1 Power Transmission Limited) (hereinafter referred to as "the Petitioner"), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "Transmission Licence Regulations") to establish the Inter-State Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2 :5.5 GW) (Jaisalmer/ Barmer Complex): Part H1" on a Build, Own, Operate and Transfer Basis (hereinafter referred to as "the Project") consisting of the following elements:

| Sr. No | Name of the Transmission Element   | Scheduled COD in months from Effective Date       | Element(s) which<br>are pre-required<br>for declaring the<br>commercial<br>operation (COD)<br>of the respective<br>Element |
|--------|--|---|--|
| 1.     | Establishment of 765/400 kV (2x1500 MVA), 400/220 kV (2x500 MVA) & 220/132 kV (3x200 MVA) Kurawar S/s with 2x330 MVAR 765 kV bus reactor and 1x125 MVAR, 420 kV bus reactor.  •765/400 kV, 1500 MVA ICT – 2 (7 single units of 500 MVA including one spare unit)  • 400/220 kV, 500 MVA ICT – 2  • 220/132 kV, 200 MVA ICT – 3  • 765 kV ICT bays- 2  • 400 kV ICT bays- 4  • 220 kV ICT bays – 5  • 132 kV ICT bays – 5  • 132 kV ICT bays – 3  • 330 MVAR 765 kV bus reactor-2  • 125 MVAR 420 kV bus reactor-1  • 765 kV reactor bay- 2  • 765 kV line bays- 4  • 400 kV line bays- 4  • 400 kV reactor bay- 1  • 220 kV BC – 1  • 220 kV TBC – 1  • 110 MVAR, 765 kV, 1-ph reactor (spare unit)-1  • 80 MVAR, 765 kV, 1-ph reactor (spare unit)-1  • 80 MVAR, 765 kV, 1-ph reactor (spare unit)-1  • 80 MVAR, 765 kV, 1-ph reactor (spare unit)-1  • 80 MVAR, 765 kV, 1-ph reactor (spare unit)-1  • 765/400 kV ICT along with bays- 4  no.  • 765 kV line bays along with switchable line reactors – 8 nos.  • 765 kV Bus Reactor along with bay: 2 no.  • 765 kV Sectionaliser bay: 1 -set | 24 months<br>from SPV<br>transfer<br>(15/10/2026) | All elements of the scheme are required to be commissioned simultaneously as their utilization is dependent on each other. |

|    | T   | <u> </u> |  |
|----|---|----------|--|
|    | • 400 kV line bays along with                                     |          |  |
|    | switchable line reactor – 8 nos.                                  |          |  |
|    | • 400/220 kV ICT along with bays -6                               |          |  |
|    | nos.  |          |  |
|    | • 420 kV Bus Reactor along with bay:                              |          |  |
|    | 3no.  |          |  |
|    | 400 kV Sectionalization bay: 1- set                               |          |  |
|    | • 220 kV line bays: 12 nos.                                       |          |  |
|    | 220 kV Sectionalization bay: 1set                                 |          |  |
|    | • 220 kV BC and TBC: 1 no.  |          |  |
|    | • 220/132 kV ICT along with bays: 5                               |          |  |
|    | Nos.  |          |  |
|    | • 132 kV line bays: 16 nos.                                       |          |  |
|    | • 132 kV Sectionalization bay: 1 set                              |          |  |
|    | • 132 kV TBC- 1 no.   |          |  |
|    | STATCOM (±300 MVAR) along with                                    |          |  |
|    | MSC (2x125 MVAR) & MSR (1x125                                     |          |  |
|    | MVAR) along with 400 kV bay.                                      |          |  |
| 2. | Mandsaur – Kurawar 765 kV D/c line                                |          |  |
| 3. | 240 MVAR switchable line reactors on                              |          |  |
|    | each ckt at both ends of Mandsaur -                               |          |  |
|    | Kurawar 765 kV D/c line   |          |  |
|    |   |          |  |
|    | • 240 MVAR, 765 kV switchable line                                |          |  |
|    | reactor- 4 (2 for Mandsaur end and 2                              |          |  |
|    | for Kurawar end)  |          |  |
|    | Switching equipment for 765 kV line                               |          |  |
|    | reactor- 4 (2 for Mandsaur end and 2                              |          |  |
|    | for Kurawar end)  |          |  |
|    | • 80 MVAR, 765 kV, 1-ph reactor                                   |          |  |
|    | (spare unit)-1 No. for Mandsaur end                               |          |  |
| 4. | 2 nos. of 765 kV line bays at Mandsaur                            |          |  |
|    | S/s for termination of Mandsaur -                                 |          |  |
|    | Kurawar 765 kV D/c line   |          |  |
|    | . 705 IA/ line leave 0 No. //                                     |          |  |
|    | • 765 kV line bays - 2 Nos. (for                                  |          |  |
| F  | Mandsaur end)   |          |  |
| 5. | LILO of Indore – Bhopal 765 kV S/c                                |          |  |
| 6. | line at Kurawar   |          |  |
| U. | Kurawar – Ashta 400 kV D/c (Quad ACSR/AAAC/AL59 moose equivalent) |          |  |
|    | line  |          |  |
| 7. | 2 nos. of 400 kV line bays at Ashta                               |          |  |
| 7. | (MP) S/s for termination of Kurawar –                             |          |  |
|    | Ashta 400 kV D/c line   |          |  |
|    | ASING 400 KV D/C IIIC   |          |  |
|    | • 400 kV line bays - 2 Nos. [for Ashta                            |          |  |
|    | (MP) end]   |          |  |
|    | Livii / Ciluj   |          |  |

| 8.  | LILO of one circuit of Indore – Itarsi 400<br>kV D/c line at Ashta   |  |
|-----|--|--|
| 9.  | 2 nos. of 400 kV line bays at Ashta (MP) S/s for LILO of one circuit of Indore – Itarsi 400 kV D/c line at Ashta |  |
|     | • 400 kV line bays - 2 Nos. [for Ashta (MP) end]   |  |
| 10. | Shujalpur – Kurawar 400 kV D/c (Quad ACSR/AAAC/AL59 moose equivalent) line                                       |  |
| 11. | 2 nos. of 400 kV line bays at Shujalpur (PG) S/s for termination of Shujalpur-Kurawar 400 kV D/c line            |  |
|     | • 400 kV line bays - 2 Nos. [for Shujalpur (PG) end]   |  |

### Note:

- a) MPPTCL has confirmed availability of space for 2 nos. 400 kV bays at Ashta (MP) S/s and for 2 nos. additional bays, MPPTCL has informed that adjacent land is private land and may be purchased by the project developer at their cost as per requirement.
- b) Implementation of A, B, C, D, E, F, H1 and H2 packages shall be aligned.
- c) TSP of the subject scheme shall implement Inter-tripping scheme on Mandsaur-Kurawar 765 kV D/c line (for tripping of the switchable line reactor at Mandsaur/Kurawar end along with the main line breaker).
- d) Switchable line reactors shall be implemented with NGR bypass arrangement.
- e) Developer of Mandsaur S/s shall provide space for 2 Nos. 765 kV line bays for Mandsaur Kurawar 765 kV D/c line along with space for 2 nos. of 240 MVAR switchable line reactor and space for spare 80 MVAR single phase reactor unit.
- f) POWERGRID shall provide space for 2 Nos. 400 kV line bays at Shujalpur S/s for Shujalpur Kurawar 400 kV D/c line.
- g) Implementation timeframe: 24 months from date of SPV acquisition."
- 2. Based on the competitive bidding carried out by the REC Power Development and Consultancy Limited (RECPDCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India

Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 2,734.85 million.

- 3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 28.2.2025, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 28.2.2025 are extracted as under:
  - "24. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission's website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by 13.3.2025."
- 4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Indian Express (English) and Navbharat Times (Hindi) on 7.3.2025. No suggestions/ objections have been received from members of the public in response to the public notice.

# **Hearing Dated: 20.3.2025**

- 5. The matter was called out for the hearing on 20.3.2025. During the course of the hearing, the representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under subsection (5) of Section 15 of the Act. He prayed to grant a transmission licence.
- 6. The learned counsel for CTUIL submitted that Parts A to E of the transmission system have been duly aligned, whereas Parts H1 and H2 do not require any alignment. He further submitted that the status in this regard shall be submitted within

three days. Considering the submissions made by the learned counsel for the Respondent, Vide Record of Proceedings for the hearing dated 20.3.2025 was directed to clarify whether the modified TSA has been signed after alignment of schemes under Rajasthan PHIV Part-2 (5.5MW), Part-A, B, C, D, E, F and (H1/H2).

- 7. CTUIL, vide its affidavit dated 22.3.2025, has submitted as under:
  - (a) With regard to signing of the modified TSA after alignment of schemes under Rajasthan PHIV Part-2 (5.5MW), Part-A, B, C, D, E, F and (H1/H2), the matter of alignment of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) part A, B, C, D, E, F, H1, and H2 was put up and agreed in 26<sup>th</sup> NCT meeting held on 06.01.2025. Subsequently, the signing of the supplementary Transmission service agreement for alignment of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) parts A, B, C, D, E is completed.
  - (b) With regard to parts F and H1/H2, the NCT in its meeting deliberated that "after deliberations, NCT agreed that the SCOD of Rajasthan Ph-IV Part-2 (5.5 GW) Part-A, C & E (RECPDCL) may be aligned to Part-B & D (PFCCL) i.e., SCOD-22/08/26 by amending the respective TSAs, as mentioned below. Further, the balance packages (Part-F, H1/H2) SCOD will be as per their already signed TSA/schedule". Therefore, while the supplementary TSA for aligning parts A-E is completed, there is no requirement for the signing of a supplementary Transmission Service Agreement for parts F, H1/H2.
- 8. We have considered the submissions of the CTUIL. As per the CTUIL, Supplementary TSA for aligning Part A- to Part-H has been singed, and there is no requirement for singing of the Supplementary TSA for parts F, H1/H2. Considering the submissions of the CTUIL, we proceed to grant a transmission licence to the Petitioner company.

- 9. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:
  - "(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.
  - (14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.
  - (15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."
- 10. In our order dated 28.2.2025, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 6.11.2024, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, 'POWERGRID Kurawar Transmission Limited,' to establish the Inter-State Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part H1" on a Build, Own, Operate and Transfer Basis as per the details given in paragraph 1 above.
- 11. The grant of the transmission licence to the Petitioner (hereinafter referred to

as "the licensee") is subject to the fulfilment of the following conditions throughout the period of licence:

- (a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;
- (b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as "2024 Transmission Licence Regulations") or any subsequent enactment thereof during the period of subsistence of the licence;
- (c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;
- (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;
- (e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

- (f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;
- (g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;
- (h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;
- (i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;
- (j) The licensee shall remain bound by provisions of the Central Electricity

Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

- (k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;
- (I) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;
- (m) The licensee shall submit all such report or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;
- (n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.
- 12. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

- 13. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.
- 14. With regard to compliance with Articles 5.1.1 and 5.4 of the TSA, the Petitioner, vide its affidavit dated 19.8.2024, has submitted that it will implement the Project in accordance with the provisions of the TSA specifically including Articles 16.4; 5.1.1, and 5.4.
- 15. An extract copy of this order be sent to CTUIL, CEA and BPC for information and necessary action.
- 16. Petition No. 491/TL/2024 is allowed in terms of the above.

Sd/- sd/- sd/- sd/- sd/- (Ravinder Singh Dhillon) (Harish Dudan) (Ramesh Babu V.) (Jishnu Barua) Member Member Chairperson